

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition (Civil) No.789/2023

BABY DEVI BONIA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(With IA No.150257/2023-PERMISSION TO APPEAR AND ARGUE IN PERSON)

Date : 21-08-2023 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s)

Petitioner-in-person

For Respondent(s)

UPON hearing the petitioner in-person the Court made the following
O R D E R

- 1 The petitioner, who appears in-person, invokes the jurisdiction purportedly in a Public Interest Litigation to seek a mandamus or any other appropriate writ to the effect that the abrogation of Article 370(1) of the Constitution and deletion of Article 35A are constitutionally valid.
- 2 A declaration cannot be issued by this Court in regard to the constitutional validity of the action of the Union Government. In any event, the issue of constitutional validity is pending before a Constitution Bench.
- 3 The present Petition is misconceived and is accordingly dismissed.

(CHETAN KUMAR)
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)
Assistant Registrar